

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

**Original Application No.290/00233/2014
with
Misc. Application No.290/00066/2015**

Jodhpur, this the 05th day of April, 2016

CORAM

**Hon'ble Dr. K.B. Suresh, Judicial Member
Hon'ble Ms. Praveen Mahajan, Administrative Member**

K.C. Vyas S/o late Sukhchand Vyas, aged 53 years, R/o 18/444, Chopasani Housing Board, Jodhpur (Rajasthan) presently HS / Sr. Store Keeper at All India Radio, Jodhpur.

.....Applicant

Mr. P.D. Bohra, counsel for applicant.

Versus

1. Union of India through Secretary, Ministry of Information and Broadcasting Department, Government of India, Mandi House, New Delhi.
2. The Director General (S-II Station) All India Radio, Akashwani Bhawan, Parliament Street, New Delhi.
3. Head of Office, All India Radio, Jodhpur (Rajasthan).

.....respondents

Mr. B.L. Bishnoi, counsel for respondents.

ORDER (Oral)

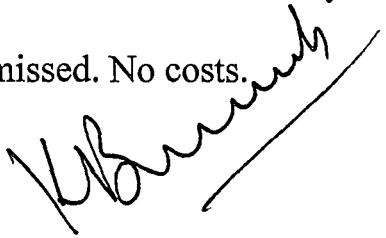
Heard. The applicant was appointed under the respondent department on ad hoc basis in 1979 and later thereafter regularized in 1982. The question in this case is as to what should be the starting point of his acknowledged service for the grant of ACP/MACP benefits. Annexure-A/1 canvasses a view that going by the circular issued by the DoPT for grant of ACP/MACP which is produced as Annexure A/1 specifically it has been

MACP. Since there was a doubt regarding the regularity of the service which the applicant has performed before this, we had asked the learned counsel for the methodology of his recruitment. It appears that the applicant was not appointed regularly through the competitive methodology. Therefore, the position is very clear, the applicant was initially appointed only on an ad hoc position which on regularization became substantive. Therefore, the DoPT's

- OM will be of significance. Therefore, the OA lacks merit and is hereby dismissed. Accordingly, the MA No.66/2015 is also dismissed. No costs.



[Ms. Praveen Mahajan]
Administrative Member



[Dr. K.B. Suresh]
Judicial Member

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